

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 1/MP/2012

Sub: Levy of UI Charges in violation of Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) Regulations, 2009 and back supply charges under the Karnataka Electricity Regulatory Commission (Open Access) Regulations, 2004 for inter-State open access transaction.

Date of hearing : 14.2.2012

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Sadashiva Sugars Limited, Bangalore

Respondent : State Load Despatch Centre-Karnataka, Bangalore

Parties present : Shri G. Joshi, Advocate for the petitioner
Shri Sanjiv Kumar Saxena, Advocate for the petitioner
Shri Sridhar

Record of Proceedings

Learned counsel for the petitioner submitted that State Load Despatch Centre, Karnataka has charged UI charges, interest on UI and backup power supply charges which are in violation of provisions of Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) Regulations, 2009 as amended from time to time.

2. The learned counsel prayed that the charges levied by the Karnataka, SLDC be declared as illegal, capricious and opposed to the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 and Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) Regulations, 2009.

3. After hearing learned counsel of the petitioner, the Commission directed to admit the petition and issue notice to the respondent.

4. The Petitioner was directed to serve copy of the petition on the respondents latest by 23.2.2012. The respondent may file its reply on affidavit on or before 9.2.2012, with advance copy to the petitioner. Rejoinder, if any, may be filed by the petitioner, latest by 23.2.2012.

5. The petition shall be listed for hearing on 29.3.2012.

By Order of the Commission

**SD/-
(T. Rout)
Joint Chief (Law)**